



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH, CALCUTTA

Original Application No. 1355 of 2017

IN THE MATTER OF:

Dr. ADITYA KUMAR SHUKLA,

aged about 53 years, son of Shri Chaturānana Shukla, working to the post of Post Graduate Teacher (Hindi) in the Andaman College and residing at Malik Sadan, 1st Floor, Junglighāt, Port Blair- 744103, South Andaman;

...Applicant

-Versus-

1. UNION OF INDIA service through the Secretary, Government of India, Ministry of Human Resource Development, Shastri Bhawan, New Delhi-110001;
2. THE LIEUTENANT GOVERNOR, Andaman & Nicobar Islands, Raj Niwas Port Blair-744101 ;
3. THE ANDAMAN & NICOBAR ADMINISTRATION, service through the Chief Secretary, Secretariat Complex, Port Blair-744101;
4. THE PRINCIPAL SECRETARY (EDUCATION), Andaman & Nicobar

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Administration, Secretariat Complex, Port
Blair-744101.

5. THE DIRECTOR OF EDUCATION,

Andaman & Nicobar Administration,
Secretariat Complex, Port Blair-744101.

6. THE SECRETARY, Education

Department, Andaman & Nicobar
Administration, Secretariat Complex, Port
Blair-744101.

7. THE SECRETARY - CUM -

DIRECTORATE, Education Department,
Andaman & Nicobar Administration,
Secretariat Complex, Port Blair-744101

8. THE DEPUTY DIRECTOR OF
EDUCATION (ADMINISTRATION),

Andaman & Nicobar Administration,
Secretariat Complex, Port Blair-744101.

9. THE PRINCIPAL, Andaman College,
Chakragoan, Port Blair- 744101.

10. Dr. LAXMI, Assistant Professor (Hindi)
working on diverted capacity in Andaman
College under the Director Of Education,

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Andaman & Nicobar Administration,

Secretariat Complex, Port Blair-744101.

11. **Miss. JONCHIBETH**, Assistant Professor (English) working on diverted capacity in Andaman College under the Director Of Education, Andaman & Nicobar Administration, Secretariat Complex, Port Blair-744101.

12. **Dr. AJITHA NARENDRAN**, Assistant Professor (Commerce) working on diverted capacity in Andaman College under the Director Of Education, Andaman & Nicobar Administration, Secretariat Complex, Port Blair-744101.

...Respondents:

AL

No. O.A. 351/01355/2017

Date of order: 21.9.2017

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

For the Applicant : Mr. P.C. Das, Counsel
 Ms. T. Maity, Counsel

For the Respondents : Mr. S.K. Ghosh, Counsel

O R D E R (Oral)

A.K. Patnaik, Judicial Member:

Heard Mr. P.C. Das, Ld. Counsel for the applicant and Mr. S.K. Ghosh, Ld. Counsel appearing for the official respondents.

2. Mr. S.K. Ghosh, Ld. Counsel for the official respondents submitted that as per his instruction the representation claimed to have been preferred by the applicant on 8.9.2017 (Annexure "A-20") has not yet been received by the official respondents. However, Mr. P.C. Das, Ld. Counsel for the applicant may supply xerox copy of the said representation to Mr. Ghosh during course of the day.

3. This OA has been filed by Dr. Aditya Kumar Shukla challenging impugned Office Order No. 74 dated 14th July, 2017 by which he has been relieved from Andaman College, impugned Office Order No. 2012 dated 14.8.2017 by which he was transferred from Andaman College to Sr. Secondary School, Haddo, impugned Office Order No. 2858 dated 14.8.2017 by means of which he was directed to report to the Directorate of Education with immediate effect, impugned order No. 2857 dated 14.8.2017 by way of diverted capacity the A&N Administration have appointed three persons on diverted capacity as Professor of Andaman College, impugned Office Order No. 87 dated 1.9.2017 by which the present applicants have been replaced by some other persons as Guest Faculty to deliver lectures in various disciplines in Andaman College and

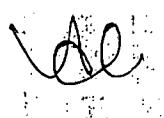
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also non-consideration of the representation submitted by him on 8.9.2017.

This O.A. has been filed praying for the following reliefs:

- "a) To quash and/or set aside the impugned Office Order No. 74 dated 14th July, 2017 by which your applicant was relieved from duty from the Andaman College with effect from 14th August, 2017 being Annexure A-14 of this original application.
- b) To quash and/or set aside the impugned office order No. 2012 dated 14th August, 2017 by which your applicant has been transferred from Andaman College to Senior Secondary School, Haddo being Annexure A-15 of this original application;
- c) To quash and/or set aside the impugned Office Order No. 2858 dated 14th August, 2017 by which your applicant was directed to report to the Directorate of Education with immediate effect being Annexure A-16 of this original application.
- d) To quash and/or set aside the impugned Office Order No. 2857 dated 14th August, 2017 and Office Order No. 76 dated 19th August, 2017 by which by way of diverted capacity by replacing your applicant, the Andaman & Nicobar Administration appointed three persons on diverted capacity as Professor of Andaman College which is absolutely against the law and order being Annexure A-17 and A-18 of this original application.
- e) To quash and/or set aside the impugned Officer Order No. 87 dated 1st September, 2017 by which by replacing your present applicant some persons have been engaged by authority concerned as Guest Faculty to deliver lectures in various disciplines in Andaman College on contract basis being Annexure A-19 of this original application.
- f) To pass an appropriate order directing upon the respondent authority to allow your applicant for performing duty as a Professor in the Andaman College in terms of the Office Order No. 1745 dated 2nd May, 2014 issued by the Andaman & Nicobar Administration till the regular incumbent joined against the said post in the concerned discipline being Annexure A-3 of this original application."

4. The facts in a nut shell as per Mr. Das, Ed. Counsel for the applicant are that the applicant was initially appointed to the post of Post-Graduate Teacher in Hindi on 2.5.2015. He was posted at Andaman College. On 14.8.2017 he was relieved from duty from Andaman College. He was transferred from Andaman College to Senior Secondary School, Haddo. Thereafter on the same day an impugned office order was issued directing him to report to the Directorate of Education. On 19.8.2017 the respondent authorities issued office order by which some of the Teacher/Assistant



Professors have been appointed on diverted capacity in the Andaman College by replacing the him. On 1.9.2017 vide impugned Office Order No. 87 the applicant was replaced by some other persons as Guest Faculty to deliver lectures in various disciplines in Andaman College. He preferred a representation on 8.9.2017, which are still pending consideration.

5. Mr. Das, Ld. Counsel for the applicants submitted that the grievance of the applicant would be more or less addressed if a specific order is passed by directing the concerned authority i.e. respondent No. 6 to dispose of the representation dated 8.9.2017 within a specific time frame.

6. Therefore, we dispose of this O.A. by directing the respondent No. 6 that, if any, such representation as claimed by the applicant has been preferred on 8.9.2017 and the same is still pending consideration, then the same may be considered and disposed of within a period of four weeks from the date of receipt of this order.

7. Though we have not entered into the merits of the case still then we hope and trust that after such consideration if the applicants grievance is found to be genuine then expeditious steps may be taken by the concerned respondent No. 6 within a further period of 6 weeks from the date of such consideration to extend the benefits to the applicant. However, if in the meantime the said representation stated to have been preferred on 8.9.2017 has already been disposed of then the result thereof be communicated to the applicant within a period of 2 weeks from the date of receipt of a copy of this order.

8. With the aforesaid observation and direction, the O.A. is disposed of.

9. As prayed for by Mr. Das, Ld. Counsel a copy of this order along with paper book be transmitted to the respondent No. 6 by speed post for



which Mr. Das undertakes to deposit necessary cost in the Registry by the next week.

10. Status quo as on date so far as the applicant's continuance in his present place of posting will be maintained till the representation is considered and disposed of and the result thereof communicated to the applicant.

(Dr. Nandita Chatterjee)
Administrative Member

(A.K. Pattnaik)
Judicial Member

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